

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:3090  
ANSWERED ON:16.03.2010  
DISPLACEMENT DUE TO MINING ACTIVITIES  
Pangi Shri Jayaram

**Will the Minister of MINES be pleased to state:**

- (a) the names of Public Sector Companies granted mining lease in the country, State-wise;
- (b) the number of families affected/displaced due to commencing of mining activities in the country, State-wise including Orissa;
- (c) whether the Government has formulated any policy to rehabilitate the displaced/affected people;
- (d) if so, the details thereof, State-wise;
- (e) whether there is any policy to provide jobs in the mining sector to members of the displaced families;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor alongwith the steps taken/ proposed to be taken by the Government for the welfare of such people?

**Answer**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

- (a): As per the available information, the names of public sector companies granted mining lease in the country is given at Annexure.
- (b): Information regarding the families affected/displaced due to mining activities is not maintained by the Ministry of Mines, since leases are granted by State Governments.
- (c) to (g): The Government has announced the National Mineral Policy, 2008, which enunciates special care to protect the interests of host and indigenous (tribal) populations through developing models of stakeholder interest, based on international best practices, and protection of project affected persons through comprehensive relief and rehabilitations packages in line with the National Rehabilitation and Resettlement Policy. Mining leases are given by State Governments and the R & R policies of the State Governments are also applicable in such cases.